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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

ORIGINAL APPLICATION NO. 686 OF 2006

INDORE, THIS THE 27TH DAY OF SEPTEMBER, 2006

**HON'BLE DR. G.C. SRIVASTAVA, VICE CHAIRMAN
HON'BLE MR. A.K. GAUR, JUDICIAL MEMBER**

Jairam, S/o. Shri Mangilal,
aged about 60 years,
Designation – Fatigue-man (Retd.),
Office address : Infantry School, Mhow,
R/o. Village Umariya, Post Pigidamber,
Teh. Mhow, District Indore (MP).

Applicant

(By Advocate – Shri I.H. Khan)

V e r s u s

Union of India through :-

1. The Secretary,
Government of India,
Ministry of Defence,
New Delhi.
2. The Controller General of Defence
Accounts, West Block No. 5,
R.K. Puram, New Delhi.
3. The Controller of Defence Accounts
(Funds), Merrut (UP).
4. The Commandant,
Infantry School, Mhow (MP).

Respondents

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

Through this Original Application the applicant has prayed for the following main relief:

- "(a) Early payment of the amount arising out of GPF Account No. 329613 F may please be ordered,
- (b) Amount of penal interest may also please be given to the applicant, till the date of actual payment, made to the applicant,
- (c) Undue harassment caused to the applicant may also please be compensated."

2. The learned counsel for the applicant submitted that on 2.2.2006 (Annexure A-3) the Controller General of Defence Accounts had asked the

Controller of Defence Accounts (Funds), Merrut to dispose of the representation of the applicant regarding payment of GPF within seven days. But no action has been taken by the respondent No. 3 so far. The learned counsel for the applicant submitted that the applicant will be satisfied if respondent No. 3 is directed to act on the letter of the Controller General of Defence Accounts dated 2.2.2006 (Annexure A-3) within a specified period and communicate to him about the action taken. Accepting this prayer we direct respondent No. 3 to take necessary action on the letter sent by the Controller General of Defence Accounts on 2.2.2006 (Annexure A-3) within a period of two months and communicate the result thereof and also complete all the follow up action within the specified period. The payment of interest on the GPF balance, if any payable, may also be made as per rules within this period.

3. With the aforesaid direction, the Original Application is disposed of at the admission stage itself.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

"SA"

पृष्ठांकन लंग लोग्या.....महालक्ष्मी, दिल्ली
परिवर्तन द्वारा दिल्ली, दिल्ली
(1) संसदीय विभाग, दिल्ली, दिल्ली, दिल्ली
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संघना एवं अधिकारक संघना

उपराजिकार

14/10/2006
R.B. No. 3
(With copy)

10/10/2006
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